

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

DATE OF ORDER: 12.12.2001

OA 577/2001

S.M. Balai son of Shri Mathura Lal by caste Balai. Aged about 48 years. Resident of 1P-10, Vigyan Nagar, Kota, presently working as D.E. (officiating) Rural Baran.

....Applicant.

VERSUS

1. Union of India through the Secretary to the Government of India, Department of Telecom, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Rajasthan Circle, Jaipur.
3. General Manager, Telecom 1, PIA, Road No. 2, Kota.

....Respondents.

Mr. P.N. Jatti, Counsel for the applicant.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)

ORDER

PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)

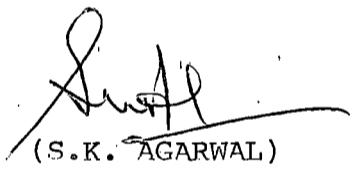
Heard the learned counsel for the applicant on admission.

2. Learned counsel for the applicant has submitted that the applicant had filed a representation on 6.6.2001 for making a request to post the applicant at Kota but the representation has not been disposed of so far. He submits that the applicant

is ready to file the fresh representation and this OA may be disposed of by giving necessary directions to the respondents to dispose of his representation within a specified time and to communicate the same to the applicant.

3. In view of the submissions made by the learned counsel for the applicant before me, I direct respondent no. 2 to decide the representation, if filed by the applicant within a month from the date of passing of this order, by a reasoned and speaking order within the period of two months from the date of receipt of such representation. The result of the representation shall be communicated to the applicant within 15 days thereafter. The applicant will be at liberty to approach the proper forum, if so advised in case he feels any grievance against the disposal of such representation.

4. With the above directions, this OA is disposed of at this stage. Copy of the order alongwith OA may be sent to respondent no. 2 for necessary action.



(S.K. AGARWAL)
MEMBER (J)